## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:113 ANSWERED ON:22.02.2013

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## Will the Minister of FINANCE be pleased to state:

- (a) the estimated quantum of black money detected within and outside the country during the last one year and the current year;
- (b) whether some of the foreign banks where black money are being stashed have offered gold account? to Its clients;
- (c) if so, the details thereof and the respons of the Government thereto;
- (d) the details of the efforts made/steps undertaken by the Government to put a check on generation, accumulation and transfer of black money to foreign countries along with the achievements made thereon till date; and
- (e) the fresh strategy adopted and steps taken/proposed to be taken by the Government to bring back black money stashed in the various banks abroad along with the details of black money brought back from foreign banks during 2012-13 so far?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

- (a) In the searches conducted by Income Tax Department during F.Y.2011-12 and F.Y.2012-13 (upto December, 2012), undisclosed income of about Rs.14,017 crore and Rs.6,798.93 crore respectively were admitted by the persons searched and undisclosed assets of about Rs.905.61 crore and Rs.453.53 crore respectively were seized. Further, in the surveys conducted by Income Tax Department during F.Y.2011-12 and F.Y.2012-13 (upto December, 2012), undisclosed income of about Rs.6,572.75 crore and. Rs.8,254.41 crore respectively were detected. (figures are provisional)
- (b) No such information is available.
- (c) Does not arise in view of reply to part (b) above.
- (d) India has been renegotiating its Double Taxation Avoidance Agreements (DTAAs) with other countries to bring the Article on Exchange of Information to International standards. It has also been expanding its treaty network by signing new DTAAs with many other countries and by entering into Tax Information Exchange Agreements (TIEAs) with many tax jurisdictions in its effort to facilitate the exchange of information and to bring in tax transparency. It has also become a member of the Multilateral Convention on Mutual Administrative Assistance in Tax Matters in 2012. Legislative measures requiring reporting of assets (including bank accounts) held outside the country and providing for reopening of assessments upto 16 years for taxing undisclosed assets (including bank accounts) kept outside the country have been introduced by Finance Act, 2012 to take action in more effective manner in such cases.
- (e) Drive against tax evasion is an ongoing and continuous process and Government of India is taking various steps to tackle this problem in more effective ways. Appropriate action under the Direct Tax laws is taken to bring to tax any undisclosed income whenever the same is detected. Penalty and prosecution proceedings are also initiated in appropriate cases.